

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).
2307-2315/2016

(Arising out of impugned final judgment and order dated 29-04-2015 in CS No. 2/2014 29-04-2015 in CRA No. 406/2014 29-04-2015 in CRA No. 416/2014 29-04-2015 in CRA No. 354/2014 29-04-2015 in CRLA No. 325/2014 29-04-2015 in CRLA No. 326/2014 29-04-2015 in CRLA No. 327/2014 29-04-2015 in CRA No. 400/2014 29-04-2015 in CRA No. 493/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HARI PRASAD & ORS.

Respondent(s)

Date : 10-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Ms. Pragati Neekhara, AOR(N.P.)

For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Shashank Pandit, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

None present for the State.

List next week.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER